

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.339/MP/2022

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by Tunga Renewable Energy Private Limited in Karnataka.
- Date of Hearing : **13.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Tunga Renewable Energy Private Limited (TREPL).
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Jafar Alam, Advocate, TREPL
Shri Ashwin Ramanathan, Advocate, TREPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaraia, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that pursuant to the liberty granted by the Commission, the parties had discussions/meetings for an amicable settlement to the issues involved in the matter, and certain proposals had also been made. However, the minutes of the meetings are yet to be approved/finalised.

2. Learned senior counsel for the Respondent, SEC, submitted that based on the discussions between the parties, SECI has approached the Buying Utilities/ Distribution licensees, namely, CSPDCL and Electricity Department, UT of Puducherry for their approval of the Minutes of Meetings. However, their responses are awaited, and SECI will file the outcome of the discussions, including the minutes of meetings, once agreed upon by all the parties.

3. Considering the submissions made by the learned senior counsel of SECI and learned counsel for the Petitioner, the Commission adjourned the matter and permitted the SECI and/or the Petitioner to file the outcome of the discussions between the parties along with the agreed proposal/minutes of meetings, if any, on affidavit, within four weeks. In the meantime, the interim protection granted vide

Record of Proceedings for the hearing dated 29.11.2022 will continue till the next date of the hearing.

4. The Petition will be listed for the hearing on **8.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)